

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III (SPECIAL BENCH)

ITEM No. 107

IA-2317/2024

In

IB-1185(ND)/2019

IN THE MATTER OF:

M/s. Oswal Minerals Ltd. Petitioner/Applicant

Vs.

Satellite Cabels Pvt. Ltd. Respondent

Order under Section 9 of the Insolvency and Bankruptcy Code, 2016

Order delivered on 10.05.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS

HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR

HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Ms. Saumya Jain, Adv.

For the Respondent :

ORDER

IA-2317/2024

Ld. Counsel appearing for the Suspended Board of Directors of the Corporate Debtor has prayed for an adjournment on the ground that the Senior Counsel is not available.

The matter adjourned **to 15.05.2024.**

-Sd-

(RAHUL BHATNAGAR)
MEMBER (TECHNICAL)

-Sd-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)